

## Central Administrative Tribunal

HYDERABAD BENCH: AT HYDERABAD

O.A. No.	115/89.
T-A-No-	

Date of Decision: 9Th Dec 1991

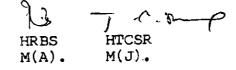
G.Arvind Kumar	_Petitioner.
Shri Shaik Shah Ali (Not present)	Advocate for the
Versus	petitioner (s)
The Director, Defence Electronic Research Laboratory (DLRL), Chandrayangutta, Hyderabad Respondent.	
& another Shri N.V.Ramana, Addl. CGSC & Shri D.Panduranga Reddy, Spl. Counsel	Advocate for the Respondent (s)

CORAM:

THE HON'BLE MR. R.Balasubramanian : Member(A)

THE HON'BLE MR. T. Chandrasekhar Reddy : Member(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?
- 5. Remarks of Vice Chairman on columns 1, 2, 4
  (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)



No

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

## O.A.No.115/89.

Date of Judgment 6h Dec 1991

G.Arvind Kumar

Applicant

۷s.

- The Director, Defence Electronics Research Laboratory(DLRL), Chandrayangutta, Hyderabad.
- 2. The District Employment
   Officer(Tech),
   Musheerabad,
   Hyderabad-A.P.

Respondents

Counsel for the Applicant : Shri Shaik Shah Ali (Not present)

Counsel for the Respondents: Shri N.V.Ramana, Addl.CGSC & Shri D. Panduranga Reddy, Sol.

Shri D. Panduranga Reddy, Spl.

Counsel

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## CORAM:

This application has been filed by Shri G.Arvind

Kumar under section 19 of the Administrative Tribunals

Act, 1985 against the Director, Defence Electronics

Research Laboratory (DLRL for short) and another, seeking

a direction to the respondents to consider his case for

the post of Moulder Helper as per Notification No.DLRL/

Est.II/0003/T.M. dated 24.1.89 along with other candidates.

24.1.89 referred to above to the Employment Exchange calling for applications for the post of Moulder Helper. The applicant says that he is fully qualified and his name is registered in the Employment Exchange. However, the Employment Exchange did not forward his name to DLRL.

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When the applicant approached the Employment Exchange he was told that there are already a number of persons ahead of him and only after their cases are sponsored his name would be considered. He approached Respondent No.1 to consider his case even if not sponsored by the Employment Exchange but Respondent No.1 did not agree. Hence, this application with the above prayer.

- 3. The respondents have filed a counter affidavit and oppose the application. It is their case that according to Ministry of Home Affairs Memorandum No.71/88/58-C/S(C) dated 24.10.58 and CPRO No.60/77 dated 1.6.77, direct appointment to posts and services under the Govt. of India, recruitment to which is not required to be made through U.P.S.C. should be made through the Employment Exchange only if sponsored by the Employment Exchange.
- We have examined the case. The case is now infructuou in the sense that the appointment based on the notification made. dated 24.1.89 would/have been filled up. However, we will deal with the case since the applicant may still expect that his case should be considered without being sponsored by t The case had be Employment Exchange for future vacancies. called up on a number of occasions previously also and neither the applicant nor his counsel was present thus indicating lack of interest in the prosecution of this O.A However, on 2.12.91, we have heard the case from the respondents side only and reserved the case for orders. The point involved is very simple as to whether sponsorsh. through the Employment Exchange is necessary or not. applicant relies on the provisions of the Employment Exchanges Compulsory Notification of Vacancies Act, 1959. Against this, there is a judgment of this Bench in O.A. No.10/91 based on a decision of the Hon'ble Supreme Court

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in the case of Union of India Vs. N.Haragopal & others (AIR 1987 SC 1227). Following the judgment of this Bench in O.A.No.10/91 which held that sponsorship by the Employment Exchange is essential, we dismiss this case with no order as to costs.

(R.Balasubramanian)
Member(A).

( T.Chandrasekhar Reddy )

Member(J).

Dated **9** December, 1991.

Dy.Registrar(Judl.)

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## Copy to: -

- The Director, Defence Electronics Research Laboratory (DRDL), Chandrayangutta, Hyderabad.
- The District Employment Officer (Tech), Musheerabad, Hyderabad.
- One copy to Shri. Shaik Shah Ali, H.No. 3-2-763, Kachiguda, Hyderabad.
- 4. One copy to Shri. N.V.Ramana, Addl.CGSC CAT Hydbad.
- 5. One copy to Shri. D.Panduranga Reddy, Spl. Counsel for the A.P. State, C.A.T. Hydbad.
- 6. One spare copy.

Rsm/-



OA. 115/89 COMPARED BY

TYPED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C.

AND

THE HON'BLE MR.

M(J) |

THE HON'BLE MR.R. BALASUBRAMANTAN : M(A)

THE HON'BLE MR. T chandre Sex her Rodem (J) Y

CRDER/ JUDGMENT:

M.A./R.A./C.A. No.

O.A.No.

115/89.1

Tak. No.

(W.P.No.

Admitted and Interim directions Issued.

Allowd.

Disposed of with directions

HYDERABAD BENCH.

Dismissed.

Dismissed \as withdraw

Dismissed for Default.

M.A.Ordered Rejected

order as to costs.

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